



IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.22
IA (IBC) 1079/2025, 59/2026
172/2026, 186/2026
C.P. (IB) No. 143/BB/2024

IN THE MATTER OF:

M/s. Fuso Glass India Pvt Ltd. ... Applicant
Vs.
M/s. Milestone Aluminium Company Pvt Ltd. ... Respondent

Petition under Section 9 of I & B code 2016

Order delivered on: 28.04.2026

CORAM:

SHRI SUNIL KUMAR AGGARWAL
HON'BLE MEMBER (JUDICIAL)

SHRI RADHAKRISHNA SREEPADA
HON'BLE MEMBER (TECHNICAL)

COUNSELS PRESENT:

For the Operational Creditor : Shri. K Gaurav Kumar
For the Suspended Directors : Shri Chandramouli Prabhakar
For the IRP : Shri Srinivas Thatikonda

ORDER

1. Heard the parties present. The Operational Creditor has filed an application for withdrawing the petition on account of Settlement reached with the Corporate Debtor. As there is no Objection from any of the Other Creditors, the same is taken on record and the Withdrawal is permitted. All pending IAs are treated as disposed off.
2. The matter is **DISMISSED as Withdrawn** due to Settlement.

RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)

SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)